

D.V.C. to reduce their off-take of power as far as possible in view of the emergency that had arisen. For securing the equitable distribution of energy, the State Government had also issued orders under Section 22 B of the Indian Electricity Act, 1910, regulating the supply and consumption of power; but all essential services were exempted from the operation of these restrictions. With the re-commissioning of two power generating sets at the D.V.C. towards the end of April, the position has considerably improved. Full details of the steps taken in this connection are contained in the statement made in this House by the Minister of Irrigation and Power on the 2nd May, 1961.

Bharatiya Mazdoor Sangh

4639. **Shri P. C. Borooah:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have taken notice of the demands of the Delhi Unit of the Bharatiya Mazdoor Sangh made by the unit in a recent two-day session; and

(b) if so, what is Government's attitude towards these demands?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Government takes all such observations and demands into account while dealing with particular problems.

Investment by Indian Industrialists in Surinam

4640. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Agriculture Minister of Surinam has recently called upon the Indian Investors and industrialists to invest in Surinam for its industrialisation;

(b) if so, what is the response from the Indian industrialists;

(c) whether any trade arrangements are envisaged with that country; and

(d) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). No such suggestion has come to the notice of the Government.

(c) No, Sir. No arrangements are under consideration at present.

(d) Does not arise.

चीनियों द्वारा प्रकसाई चीन क्षेत्र पर कब्जा

४६४१. **श्री लक्ष्मण राय:** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चीनी अधिकाारियों का यह दावा कि चीनी फौजों ने प्रकसाई चीन क्षेत्र पर सन् १९५० में निर्विरोध कब्जा कर लिया था, गलत है ; और

(ख) क्या यह भी सच है कि १९५० से १९५९ तक की अवधि में अनेक भारतीय दलों ने उक्त क्षेत्र का बिना किसी रुकावट के दौरा किया था और उन्हें कोई भी चिह्न चीनी आधिपत्य के वहां नहीं मिले थे ?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : चीनियों ने यह दावा किया था कि प्रकसाई चीन क्षेत्र में वे १९५० में बगैर किसी विरोध के चुस आए थे। यदि ऐसा हो तो यह भारतीय प्रदेश में उनका अनधिकार प्रवेश था और इसके कारण उस क्षेत्र पर उनका किसी तरह का हक नहीं ठहरता।

(ख) १९५८ तक, उस इलाके में दौरा करने वाले हमारे किसी भी दल का सामना किन्हीं चीनी सैनिकों या पड़ावों से नहीं हुआ था।

Bonus for Dock Workers

4642. **Shri Muhammed Elias:** Will the Minister of Labour and Employment be pleased to state:

(a) whether any 'Bonus' has been paid to the dock workers of India